IN THE HIGH COURT FOR THE STATE OF TELANGANA

FRIDAY, THE TWENTY FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 131 OF 2025

Between:

Cancer Treatment Services Hyderabad Private Limited, Having its Registered Office at. Door No. 1-100/1/CCH, Nallagandla Village, Serilingampally Mandal, Hyderabad-500019, Telangana, India. Represented by its Authorised Signatory- Mohammed Faisal Siddiqui.

...APPLICANT

AND

Sparsh Hospitals and Critical Care Private Limited, Having its Registered Office at. Plot No-A/407, Sahid Nagar, Bhubaneshwar - 751007, Odisha State, India.

...RESPONDENT

Arbitration Application Under Section 11 (6) of Arbitration & Conciliation Act, 1996 praying that this Hon'ble Court may be pleased to (i) appoint a nominee arbitrator on behalf of the Respondent in terms of Clause 18 of the Agreement, (ii) appoint the presiding arbitrator such that the constitution of the arbitral tribunal is complete in terms of Clause 18 of the Agreement for adjudication of disputes between the Applicant and the Respondent.

Counsel for the Petitioner: Sri D. Narendar Naik

Counsel for the Respondents: Sri Sai Prasen Gundavaram

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

Arbitration Application No.131 of 2025

Order:

Heard Mr. D.Narendar Naik, learned counsel for the applicant and Mr. Sai Prasen Gundavaram, learned counsel for the respondent.

2. Respondent under the agreement for providing cancer treatment services dated 08.08.2017, has, in the course of the proceedings, agreed to the names of the Arbitrators proposed by the applicant to constitute Arbitral Tribunal in terms of Clause 18 of the said agreement, which provides for dispute resolution through arbitration by a panel of three Arbitrators. Notice invoking arbitration clause was issued on 15.01.2025, which had not been responded by the other side, that led to institution of this application under Section 11(6) of the Arbitration and Concilliation Act, 1996.

3. Today, learned counsel for both parties submit that the matter may be disposed of as there is consensus of the

Arbitrators to be nominated by each of them, who, in turn, will nominate the third Arbitrator.

4. In that view of the matter, there is no need to appoint an independent Arbitrator by this Court. Therefore, the Arbitration Application is disposed of. The nominated Arbitrators of both the parties would proceed to appoint the third Arbitrator to constitute the Arbitral Tribunal for adjudication of the dispute between the parties arising under the instant agreement.

SD/- K SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri D. Narendar Naik Advocate [OPUC]
2. One CC to Sri Sai Prasen Gundavaram, Advocate [OPUC]
3. Two CD Copies

VH/ABK

HIGH COURT

DATED: 24/10/2025



ORDER

ARBAPPL.No.131 of 2025

DISPOSING OF THE
ARBITRATION APPLICATION

5 MT
3/11/25